

ITEM NO.58

COURT NO.1

SECTION IIB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos.4988-4989/2015

(Arising out of impugned final judgment and order dated
05/06/2015 in CRAN No. 1189/2015,04/02/2015 in CRA No. 167/1988
passed by the High Court Of Calcutta)

BISWANATH DUTTA AND OTHERS

Petitioner(s)

VERSUS

STATE OF WEST BENGAL

Respondent(s)

(With appln. (s) for exemption from filing c/c of the impugned
judgment and interim relief and office report)

Date : 01/10/2015 These petitions were called on
for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Arup Banerjee, Adv.
Mohd. Naved, Adv.

For Respondent(s) Mr. Soumya Chakraborty, Adv.
Mr. Parijat Sinha, Adv.
Ms. Reshmi Rea Sinha, Adv.
Mr. S.C. Ghosh, Adv.
Ms. Sweety Chattopadhyay, Adv.
Mr. Anip Sachthey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List after four weeks.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Vinod Kulvi]
Asstt. Registrar